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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.628/95 &
B.A.NO.1519/95

Between:

Date of Order: 5.12.95.

T.R.Chatty

...Applicant.

And

1. The Chairman, Telecom Commission & Secretary, Ministry of Communications, Dept. of Telecommunications, No.20, Ashoka Road, Sanchar Bhavan, New Delhi - 110 001.
2. The Chief General Manager, Telecom. T & O Circle, Sanchar Vibes Bhavan, Residency Road, Jabalpur - 482 001.
3. The Director, Telecom(Acceptance Testing) T & O Circle, Dept. of Telecom, 5th Floor, Samrat Complex, Saifabad, Hyderabad - 500 004.

...Respondents.

Counsel for the Applicant : Mr.K.S.R.Anjaneyulu

Counsel for the Respondents : Mr.N.R.Devraj,Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

M.A.NO.628/95

For the reasons stated in the M.A. is allowed.

contd...

To

1. The Chairman, Telecom Commission & Secretary, Ministry of Communication, Dept. of Telecommunications, No.20, Ashoka Road, Sanchar Bhavan, New Delhi - 110 001.
2. The Chief General Manager, Telecom T & D, Circle, Sanchar ~~Vikas~~ Bhavan, Residency Road, Jabalpur - 482 001.
3. The Director, Telecom (Acceptance Testing) T & D Circle, Dept. of Telecom, 5th Floor, Samrat Complex, Saifabad, Hyderabad- 500 004.
4. One copy to Mr.K.S.R.Anjaneyulu, Advocate, CAT, Hyderabad.
5. One copy to Mr.N.R.Devraj, Sr.CGSC, CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One spare copy.

YLKR

O.A. 1519 /95.

Dt. of Decision : 05-12-95.

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The relief claimed by the applicant in this OA is for a direction to the respondents to step up his pay on par with that of his junior Shri R.V. Kulkarni and to pay him the arrears with interest. The applicant had earlier filed OA.No.1483/94 on the file of this Bench praying for fixation of his seniority over and above Mr. Siva Sankar Pillai on the ground that he passed the qualifying examination prescribed for promotion to the TES Group-B earlier to the year when Shri Siva Sankar Pillai qualified. In that OA the applicant also prayed for a consequential direction to the respondents to step up his pay to bring it at par with that of Mr. Siva Sankar Pillai. Thus while in the earlier OA (OA.No.1483/94) stepping up of pay was claimed by the consequential relief, whereas in the present OA it is the sole relief claimed.

2. Heard Shri K.S.R. Anjaneyulu, learned counsel for the applicant and Shri N.R. Devaraj, learned counsel for the respondents.

3. OA.No. 1483/94 is yet to be decided. It would therefore be more appropriate for the applicant to suitably amend the relief in OA.1483/94 so that multiplicity of proceedings is avoided.

4. In the result, the OA is dismissed at the admission stage itself with liberty to the applicant to amend the OA.No.1483/94.

5. No costs.

(A.B. Gorthi)
Member (Admn.)

Dated : The 05th December 1995.
(Dictated in Open Court)

Anjaneyulu
Dy. Registrar (S)

SPR

Control

PLT 628/95

OA 1519/95

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

ADVISABLE SHRI A. B. TIRUZ : NUMBER (A)

ORDER/JUDGMENT

DATED: 5.12.95

~~PLT 628/95~~ and

in OA 1519/95

T.A.NR.

M.A Allowed

OA Disd.

(G)

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